

के आदमी हैं, डेलही ऐडमिनिस्ट्रेशन के आदमी हैं और कारपोरेशन के भी आदमी हैं। हमारे पास उन कालोनीज की लिस्टें बनी हुई हैं, जो पहले नहीं थीं और बाद में बनीं। हमारी ख्वाहिश यह है कि जो जमीन किसी पब्लिक परपज के लिये चाहिये उसके लिये हम कुछ न कुछ देखने के लिये तैयार हैं, लेकिन जो आये दिन एक जबरदस्ती की कार्रवाई की जा रही है, उसकी रोकथाम के लिये हमको कार्रवाई करनी पड़ेगी।

**RAID ON M/s PAHILAJ & Co. AT BOMBAY**

\*579. SHRI JAGAT NARAIN: SHRI D. THENGARI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the officers of the Enforcement Directorate assisted by Income tax Officers carried out a search of the premises of M/s. H. N. Pahilaj & Co at Bombay and seized certain incriminating documents and duplicate balance sheets for the years 1964-65 and 1965-66, showing a profit of Rs. 2½ lakhs and 13½ lakhs respectively whereas for the purpose of Income tax return file, the said firm has shown profits of Rs. 43,000 and Rs. 48,000 only;

(b) if so, what steps are being taken by Government to realize the Income Tax and the penalty due from the said firm;

(c) whether it is also a fact that the said firm is having a sister concern in New York named India Nepal Gift House, New York, of whom Shri Pahilaj N. Hathiramani is the sole proprietor and the commission due to export from India by the said firm (H. N. Pahilaj & Co.) is being credited to his account; and

The question was actually asked on the floor of the House by Shri Jagat Narain.

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(d) if so, what steps are being taken by Government to punish the said firm under the Foreign Exchange Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) to (d) 3rd September 1966, the Enforcement Directorate searched the premises of M/s. H. N. Pahilaj & Co. at Bombay and seized certain documents which *prima facie* indicate offences of the nature mentioned in part (a) of the question. The matter regarding evasion of income-tax is under investigation by the concerned authorities. There have been exports by M/s. H. N. Pahilaj & Co. to Indo-Nepal Gift House, New York. The nature of relationship between these two firms and the nature of the commission in respect of these exports are matters under investigation..

**श्री जगत नारायण :** मैं वजीर साहब से यह पूछना चाहता हूँ कि क्या यह बात उनके इलम में है कि 1958-59 में इस फर्म के खिलाफ स्टेट कारपोरेशन ने कोई एडवर्स रिमाइन्स दिये थे? अगर दिए थे, तो उनको लाइसेंस देने के पहले उन एडवर्स रिमाइन्स के बारे में तसल्ली क्यों नहीं की गई कि वे ठीक हैं या गलत हैं?

दूसरा सवाल यह है—जैसा उन्होंने कहा—कि जब इस फर्म की तलाशी ली गई और उसमें कागजात बरामद हुए तो उन कागजात में क्या वह कागजात भी बरामद हुए जो कि कामर्स डिपार्टमेंट के सीनियर आफिशियल्स या दूसरे आफिशियल्स ने इस कम्पनी के मालिक को लिखे थे, जिनमें यह लिखा था कि इस तरीके से आप इस तलाशी से बच सकते हैं और इनकम टैक्स देने से भी बच सकते हैं? अगर ऐसे कागजात मिले हैं उन अफसरों के, तो उन अफसरों के खिलाफ क्या एक्शन लिया गया? अगर नहीं लिया गया तो क्या वजह है, क्यों नहीं लिया गया है? क्या उस तलाशी में यह भी पता लगा है कि कई अफसरों ने रुपए

भी हासिल किए हैं इस कम्पनी से उन फायदा पहुंचाने के लिए ?

श्री सभापति : तीन सवाल आपने कर दिए इसमें ।

श्री जगत नारायण : मिलते-जुलते ही सवाल हैं ।

श्री बी० आर० भगत : तीनों सवालों का ता लुक तलाशी से है । मैंने कहा तलाशी हुई है और छानबीन की जा रही है । जिन सारी बातों का जिक्र है, छानबीन होने पर कोई बात सामने आएगी, तो उस पर जरूर कार्यवाही करेंगे ।

श्री जगत नारायण : मेरे सवाल का जवाब नहीं आया है । क्या वे कागजात मिले हैं, जिनमें कामस डिपार्टमेंट के अफसरों ने कम्पनी के डाइरेक्टर या मालिक को लिखा है कि इस ढंग से तुम तलाशी या इनकम टैक्स से बच सकते हो ? इसका जवाब दें कि वे कागजात मिले हैं या नहीं ?

श्री बी० आर० भगत : यह सूचना मेरे पास नहीं है कि वे कागजात हैं या नहीं, वह तो देखने से पता चलेगा । अभी मेरे पास कोई खबर नहीं है ।

SHRI NIREN GHOSH: ' May I know whether it is true that M/s. Pahilaj & Co. Bombay had come to the adverse notice of the S.T.C. as early as 1958-59?

MR. CHAIRMAN: That is what Mr Jagat Narain said.

SHRI NIREN GHOSH: May I know why it was not scrutinised before granting them export and import licences?

MR. CHAIRMAN: This is what he asked.

SHRI NIREN GHOSH: May I know whether another partner of I

this firm is his wife and despite previous information that they are leaving India in order to escape those charges and payments, yet she was allowed to leave India in a night plane on October 16, 1966 with the connivance of the officers of the Government of India?

SHRI B. R. BHAGAT: Who was allowed?

SHRI NIREN GHOSH: His wife. Since they were liable to be prosecuted and made to pay fines, in order to escape all that they transferred their assets to the New York firm and this partner—that is, his wife—left India on 16th October by a night plane and though previous information was given to the Government of India, with the connivance of certain officers of the Government she left.

SHRI B. R. BHAGAT: You mean last November 1966?

SHRI NIREN GHOSH: This year.

SHRI B. R. BHAGAT: The Bombay firm was searched on 3rd September 1966 and a number of documents have been seized. As for the earlier matter and whether any adverse remarks were there by the S.T.C. it does not pertain to this matter. That is a matter for the Commerce Ministry. I do not have any information about that. That may or may not be true. Whether the licences were issued to this firm in spite of the fact that the S.T.C. made adverse comments, that information is not with me at the moment because that concerns the other Department. I will look into that question. As for his wife being allowed to go this gentleman is a British subject domiciled in Aden. Obviously, his wife will also be a British subject. The wife does not figure in the investigations. Whether she is a partner or not, I will have to look into. I do not know now.

SHRI NIREN GHOSH: What about the evidence? (No reply).

हे वे अन्तर्ही के अस से अन्कम् टैक्स  
का रीपेय वसूल किया जा सके - अर्ह  
तो किया अस के लै गवर्नमेंट ने  
हदायत हायी की हे के अन्तर्ही असकी  
हनायत हो - के ओर वे रीपेय माँ जाँ?

[ श्री अब्दुल घनी : क्या वजीर साहब  
फरमायेंगे कि जो कागजात सरकार ने पकड़े,  
उनमें ऐसा जाहिर किया गया है कि असल  
में उनको जो फायदा हुआ वह साढ़े 12 और  
मढ़े 13 लाख था लेकिन उन्होंने इनकम टैक्स  
देने के लिए सिर्फ 43 हजार के करीब बताया,  
क्या गवर्नमेंट को इस बात का ज्ञान है उनकी  
जो जायदाद है वह इतनी है कि उस से इनकम  
टैक्स का रुपया वसूल किया जा सके। अगर  
है तो क्या उसके लिए गवर्नमेंट ने हदायत  
जारी की है कि आइन्दा उसकी हिफाजत हो  
सके और वह रुपया मिल जाय ? ]

श्री बी० आर० भगत : यह तो मामूली  
हदायत होती है। कुछ अगर वह बेच भी  
देगे, तो उसको भी कब्जा में करने का कानून  
में है। जहाँ तक सवाल है कि कितनी  
रकम है कितना उनका बकाया है, टैक्स  
कितना देना है, यह सब छानबीन हो रही है।

SHRI K. K. SHAH: Is the Minister aware  
that the husband holds a British passport and  
the wife holds an Indian passport?

Secondly, is the hon. Minister aware = that  
even foreigners are not permitted to leave this  
country unless an income-tax clearance  
certificate is given? How did the wife get the  
income-tax clearance certificate and how did  
she leave?

SHRI B. R. BHAGAT: I will look into this  
matter. I do not know; I do not have that  
information.

SHRI G. MURAHARI: I would like to  
know whether the Government can assure us  
that in the scope of the investigations that they  
are undertaking they would also cover the  
question of Mr. Punjabi and his

f[ ] Hindi transliteration.

collusion with the Commerce Minister.

SHEI B. R. BHAGAT: Now that it has  
been pointed out, certainly we will take  
notice of it.

MR. CHAIRMAN: Next question.

#### SUPPLY OF POWER TO INDUSTRIES IN KERALA

\*580. SHRIMATI DEVAKI GOPI-DAS:  
Will the Minister of IRRIGATION AND  
POWER be pleased to state:

(a) the steps taken to ensure steady  
supply of power to the industries in Kerala  
State, especially to the Cochin Oil Refinery  
and F.A.C.T. during the ensuing summer  
months; and

(b) whether any proposals for quick  
yielding small hydel projects have been  
forwarded by the State Government; if so,  
what are their estimates and the reaction of the  
Government to such proposals?

THE MINISTER OF IRRIGATION AND  
POWER (DR. K. L. RAO): (a) and (b) A  
statement giving the requisite information is  
laid on the Table of the House.

#### STATEMENT

(a) The installed generating capacity of  
Kerala has increased from 197 MW in March  
1966 to 315 MW consequent on the  
commissioning of two generating units (50  
MW each) at Sabarigiri and one unit of 18  
MW at Sholayar. The storage position in the  
hydel reservoirs in Kerala is also satisfactory.  
In the circumstances, the power supply to the  
industries in Kerala State including the Cochin  
Oil Refinery and F.A.C.T. is expected to  
continue without any restriction during the  
ensuing summer months.

(b) The Kerala State authorities have  
submitted proposals for implementation of the  
Idmalayar Project which apart from affording  
water supply to the extent of 1500 cusecs for  
industrial and domestic purposes

envisages installation of 50 MW generating capacity. A provision of Rs. 1 crore has been proposed in the current Plan to enable advance action on new hydel schemes which would bring additional benefits in the Fifth Plan period.

SHRIMATI DEVAKI GOPIDAS: In view of the fact that last year there was a severe power cut in important factories like the F.A.C.T., and other industries that are in Kerala, and in view of the fact that the Oil Refinery is not yet accompanied by a thermal plant to feed it—and if the Oil Refinery is to face any power cut, that will land us in severe loss—and in view of the fact that there is the expert report to the effect that in 1968 Kerala State may be faced with a severe drought and consequently with a severe power cut, may I know whether the Government have assessed our requirements to meet the present need and the increasing future need?

DR. K. L. RAO: There has been no power cut this summer.

SHRIMATI DEVAKI GOPIDAS: Last year there was the power cut.

DR. K. L. RAO: This year there will be no power cut.

SHRIMATI DEVAKI GOPIDAS: Actually, I want to know whether we may have to face that situation in the coming summer months.

DR. K. L. RAO: In the case of Kerala there has been power shortage consistently for the last five years. Since then we have been taking steps, and this year already some generating units have been commissioned and there is no power cut, and it is anticipated that for the balance of the next four or five years there will be no question of any power shortage, and we hope that the projects undertaken and commissioned should be quite sufficient to meet the demand; there will be even some surplus power in Kerala.

SHRIMATI DEVAKI GOPIDAS: Here in the statement it has been said that the reservoir storage position has improved. I would like to know whether the capacity to store has increased and whether we won't be faced with E(ny difficulty during the coming summer months.

DR. K. L. RAO: This is what I , submitted. This year the monsoon. has been good and there will be no shortage of power due to insufficient storage in the hydel reservoirs.

SHRI AKBAR ALI KHAN: May I know from the hon. Minister whether in case there is shortage of rainfall and the hydel projects fail, he has got any scheme to make up for. that through other means?

DR. K. L. RAO: I hope the hon. Member refers to Kerala. If it is so,, we are already backing it up by at thermal power station in Cochin.

SHRI AKBAR ALI KHAN: And im other States?

DR. K. L. RAO: And similar action wherever there is power shortage due to monsoon failure; we are taking necessary steps.

SHRIMATI DEVAKI GOPIDAS: I' would like to know whether the Idiki project will be commissioned as stipulated.

DR. K. L. RAO: It is hoped that the Idiki project will come into being-in the Fourth Plan period.

MR. CHAIRMAN: Next question.. •

### भारत में कास्मेटिक सर्जरी

\* 581. श्री राम सहाय : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :